

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 102
CP-214/ND/2021

IN THE MATTER OF:

SDL Multilingual Solutions Pvt. Ltd. Ors. ... Applicant/Petitioner

Versus

RoC ... Respondent

Under Section: 441

Order delivered on 29.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Advocate Ahsan Ahmad

ORDER

An application filed under Section 441 of the Companies Act, 2013 seeking compounding of offences.

Let the notice be issued to RoC/RD for filing the reply/report within 10 days. Rejoinder, if any, be filed within one week thereafter.

List the matter on 12.01.2023.

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**(L.N. GUPTA)
MEMBER (T)**

-sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (J)**